

IN THE COURT OF SH. ASHOK KUMAR, ACMM-2 CUM ACJ,
ROUSE AVENUE COURT COMPLEX, NEW DELHI

State Vs. Mohit & Ors.
FIR No. RC No. RC221/2020/E0001
U/s 120B, 419, 420 IPC & 66D IT Act.
PS CBI EOU-IX/EO-III

08.09.2020

Order on application u/s 91 Cr.PC.

This is link court's matter because the Ld. CMM is home quarantine.

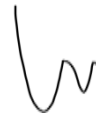
Present: None.

In view of the prevailing pandemic of COVID-19 as per directions of Hon'ble High Court the proceeding are conducted from home.

The abovementioned application u/s 91 Cr.PC is filed on behalf of applicant/accused Mohit .

Reply of IO for the same be called for **10.09.2020**.

Copy of this order be sent to the IO for compliance as per the guideline framed by Ld. District Judge through electronic mode/email/WhatsApp and be also uploaded on the official Website of Delhi District Court.



(ASHOK KUMAR)
(Link Judge of Ld. CMM)
ACMM-2 CUM ACJ,
ROUSE AVENUE COURT,
NEW DELHI-08.09.2020

IN THE COURT OF SH. ASHOK KUMAR, ACMM-2 CUM ACJ,
ROUSE AVENUE COURT COMPLEX, NEW DELHI

State Vs. Mohit & Ors.
FIR No. RC No. RC221/2020/E0001
U/s 120B, 419, 420 IPC & 66D IT Act.
PS CBI EOU-IX/EO-III

08.09.2020

Order on application for fair investigation in the case.

This is link court's matter because the Ld. CMM is home quarantine.

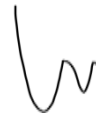
Present: None.

In view of the prevailing pandemic of COVID-19 as per directions of Hon'ble High Court the proceeding are conducted from home.

The abovementioned application is filed on behalf of applicant/accused Mohit for conducting fair investigation in the matter.

Reply of IO for the same be called for **19.09.2020**.

Copy of this order be p sent to the IO for compliance as per the guideline framed by Ld. District Judge through electronic mode/email/WhatsApp and be also uploaded on the official Website of Delhi District Court.



(ASHOK KUMAR)
(Link Judge of Ld. CMM)
ACMM-2 CUM ACJ,
ROUSE AVENUE COURT,
NEW DELHI-08.09.2020

IN THE COURT OF SH. ASHOK KUMAR, ACMM-2 CUM ACJ,
ROUSE AVENUE COURT COMPLEX, NEW DELHI

CBI Vs. Saurav Sharma
FIR No. RC-DAI-2020-A-0024
PS CBI, ACB, New Delhi
U/s 7, 7-A, 8 & 9 PC Act & 120B IPC
08.09.2020

Order on acceptance of bail bonds of accused Saurav Sharma.

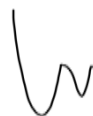
Present: None.

In view of the prevailing pandemic of COVID-19 as per directions of Hon'ble High Court the proceeding are conducted from home.

In the present case the accused was released on bail in the above mentioned case vide order dated 07.09.2020 on the condition of providing bail bonds with surety in sum of Rs. 1 lakh. Thereafter, vide order dated 07.09.2020, Ld. Duty MM Sh. Vishal Pahuja, directed the IO to verify the particulars of the bail bonds of surety Smt. Rajendri Devi, mother of the accused. The IO filed his verification report to the bail bonds, as per which the particular regarding solvency and address are found to be correct. The report of IO Inspector N.C. Nawal is dated 08.09.2020. Hence, the bail bonds is accepted which is furnished in the sum of Rs. 1 lakh with surety of like amount.

The IO is directed to collect the original documents from the counsel/applicant regarding the solvency proof and the copy of identity/address details furnished by her for verification after tallying the same from the original documents. Thereafter, on normal resumption of court the IO will deposit the same with the concerned Ahlmad. The Jail Supdt. is directed to release the accused unless required in any other case and also to take a print out of this order for his record. **The Reader is directed to email this order on the official email ID of Jail for this purpose. This order may also be treated as release warrant in respect of the accused and Jail Supdt. to act accordingly.**

Copy of this order be provided to the counsel for accused and Ld. PP for CBI as per the guideline framed by Ld. District Judge through electronic mode/email/WhatsApp if so requested and be also uploaded on the official Website of Delhi District Court. Ahlmad/Asstt. Ahlmad is also directed to take a print out of the ordersheet and tag the same in the judicial file.



(ASHOK KUMAR)
ACMM-2 CUM ACJ,
ROUSE AVENUE COURT,
NEW DELHI-08.09.2020

IN THE COURT OF SH. ASHOK KUMAR, ACMM-2 CUM ACJ,
ROUSE AVENUE COURT COMPLEX, NEW DELHI

CBI Vs. Dinesh Singh @ Dhania
CC No. CBI-480/2019

08.09.2020

Today's date of hearing is kept in the above mentioned case in view of the circulars issued by Ld. District Judge from time to time keeping the en bloc date of hearing.

The matters of the cause list are being taken up as per the current duty roster and as per the modalities circulated vide circular no.E-10927-11013/Power Gaz/RADC/2020 dated 30.08.2020.

Present: Ld. PP for CBI.
None for accused.

Despite the directions of Ld. DJ issued vide circular No. E-8051-8130/Comp/RADC/ND/2020 dated 03.08.2020 whereby common URL was generated for the smooth functioning of the court on video conferencing on CISCO-WEBEX platform whereafter the host will not require to issue fresh link for joining of video conferencing and only one permanent link will be sufficient, none on behalf of the accused has joined the proceeding. The directions in the circular were circulated to all the Bar Associations and Bar Council of Delhi. Hence the matter cannot be taken up without the appearance of the counsel or the accused.

Further, in view of the guideline issued by Ld. District Judge vide circular No. Power/Gaz/RADC/2020/E-7784-7871 dated 30.07.2020 and in continuation of same vide circular No. Power/Gaz/RADC/2020/E-8959-9029 dated 16.08.2020, evidence proceedings are not required to be conducted at this stage, hence list the matter for 20.10.2020.

Copy of this order be provided to the counsel for accused and Ld. PP for CBI as per the guideline framed by Ld. District Judge through electronic mode/email/WhatsApp if so requested and be also uploaded on the official Website of Delhi District Court. Ahlmad/Asstt. Ahlmad is also directed to take a print out of the ordersheet and tag the same in the judicial file.



(ASHOK KUMAR)
ACMM-2 CUM ACJ,
ROUSE AVENUE COURT,
NEW DELHI-08.09.2020

IN THE COURT OF SH. ASHOK KUMAR, ACMM-2 CUM ACJ,
ROUSE AVENUE COURT COMPLEX, NEW DELHI

CBI Vs. Joginder @ Jogiya
CC No. CBI- 293/2019

08.09.2020

Today's date of hearing is kept in the above mentioned case in view of the circulars issued by Ld. District Judge from time to time keeping the en bloc date of hearing.

The matters of the cause list are being taken up as per the current duty roster and as per the modalities circulated vide circular no.E-10927-11013/Power Gaz/RADC/2020 dated 30.08.2020.

Present: Ld. PP for CBI.
Sh. Neeraj Kumar Mishra, Ld. Counsel for all accused.

In view of the prevailing pandemic of COVID-19 as per directions of Hon'ble High Court and Ld. District Judge, the submissions are heard through Video Conferencing using CISCO-WEBEX App from my own residence using the common URL available on the Website in pursuance of the circular No. E-8051-8130/Comp/RADC/ND/2020 dated 03.08.2020.

Further, in view of the guideline issued by Ld. District Judge vide circular No. Power/Gaz/RADC/2020/E-7784-7871 dated 30.07.2020 and in continuation of same vide circular No. Power/Gaz/RADC/2020/E-8959-9029 dated 16.08.2020, evidence proceedings are not required to be conducted at this stage, hence list the matter for **09.12.2020**.

Copy of this order be provided to the counsel for accused and Ld. PP for CBI as per the guideline framed by Ld. District Judge through electronic mode/email/WhatsApp if so requested and be also uploaded on the official Website of Delhi District Court. Ahlmad/Asstt. Ahlmad is also directed to take a print out of the ordersheet and tag the same in the judicial file.



(ASHOK KUMAR)
ACMM-2 CUM ACJ,
ROUSE AVENUE COURT,
NEW DELHI-08.09.2020

IN THE COURT OF SH. ASHOK KUMAR, ACMM-2 CUM ACJ,
ROUSE AVENUE COURT COMPLEX, NEW DELHI

CBI Vs. Chander Wadhwa
CC No. CBI- 140/2019

08.09.2020

Today's date of hearing is kept in the above mentioned case in view of the circulars issued by Ld. District Judge from time to time keeping the en bloc date of hearing.

The matters of the cause list are being taken up as per the current duty roster and as per the modalities circulated vide circular no.E-10927-11013/Power Gaz/RADC/2020 dated 30.08.2020.

Present: Ms. Neha Goel, Ld. APP for CBI.
Sh. Ramesh Kumar, Ld. Counsel for accused Chander Wadhwa.
None for other accused namely Sanjay Aggarwal.

In view of the prevailing pandemic of COVID-19 as per directions of Hon'ble High Court and Ld. District Judge, the submissions are heard through Video Conferencing using CISCO-WEBEX App from my own residence using the common URL available on the Website in pursuance of the circular No. E-8051-8130/Comp/RADC/ND/2020 dated 03.08.2020.

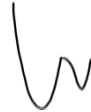
It is submitted by Ld. Counsel that accused Chander Wadhwa has already been discharged in this case vide order dated 12.09.2019 by Ld. Predecessor Ms. Anu Aggarwal, and in pursuance of same, today he has filed an application electronically for discharge of surety of said accused. The said fact has not been disputed on behalf of the prosecution. Hence, the application for discharge of surety stands allowed and the endorsement on FDR be treated as cancelled and the counsel/applicant is also at liberty to seek a valid cancellation stamp from the court on any day of physical hearing though **this order itself amounts to cancellation of the endorsement on the FDR** furnished by surety Sh. Sankalp Wadhwa S/o Chander Wadhwa R/o 43/21, Block-43, East Patel Nagar, New Delhi. amounting to Rs. 25000/-. The said order is subject to verification of submission by the Ahlmad of court record.

It has also been apprised by the parties that the other accused against whom charge framing was directed has filed revision against the said order before Ld. ASJ.

Contd....

Further, in view of the guideline issued by Ld. District Judge vide circular No. Power/Gaz/RADC/2020/E-7784-7871 dated 30.07.2020 and in continuation of same vide circular No. Power/Gaz/RADC/2020/E-8959-9029 dated 16.08.2020, evidence proceedings are not required to be conducted at this stage, hence list the matter for **07.12.2020**.

Copy of this order be provided to the counsel for accused and Ld. PP for CBI as per the guideline framed by Ld. District Judge through electronic mode/email/WhatsApp if so requested and be also uploaded on the official Website of Delhi District Court. Ahlmad/Asstt. Ahlmad is also directed to take a print out of the ordersheet and tag the same in the judicial file.



(ASHOK KUMAR)
ACMM-2 CUM ACJ,
ROUSE AVENUE COURT,
NEW DELHI-08.09.2020

IN THE COURT OF SH. ASHOK KUMAR, ACMM-2 CUM ACJ,
ROUSE AVENUE COURT COMPLEX, NEW DELHI

CBI Vs. Subodh Dalal
CC No. CBI- 65/2019

08.09.2020

Today's date of hearing is kept in the above mentioned case in view of the circulars issued by Ld. District Judge from time to time keeping the en bloc date of hearing.

The matters of the cause list are being taken up as per the current duty roster and as per the modalities circulated vide circular no.E-10927-11013/Power Gaz/RADC/2020 dated 30.08.2020.

Present: Ld. PP for CBI.
None for accused.

Despite the directions of Ld. DJ issued vide circular No. E-8051-8130/Comp/RADC/ND/2020 dated 03.08.2020 whereby common URL was generated for the smooth functioning of the court on video conferencing on CISCO-WEBEX platform whereafter the host will not require to issue fresh link for joining of video conferencing and only one permanent link will be sufficient, none on behalf of the accused has joined the proceeding. The directions in the circular were circulated to all the Bar Associations and Bar Council of Delhi. Hence the matter cannot be taken up without the appearance of the counsel or the accused.

Further, in view of the guideline issued by Ld. District Judge vide circular No. Power/Gaz/RADC/2020/E-7784-7871 dated 30.07.2020 and in continuation of same vide circular No. Power/Gaz/RADC/2020/E-8959-9029 dated 16.08.2020, evidence proceedings are not required to be conducted at this stage, hence list the matter for **20.10.2020**.

Copy of this order be provided to the counsel for accused and Ld. PP for CBI as per the guideline framed by Ld. District Judge through electronic mode/email/WhatsApp if so requested and be also uploaded on the official Website of Delhi District Court. Ahlmad/Asstt. Ahlmad is also directed to take a print out of the ordersheet and tag the same in the judicial file.



(ASHOK KUMAR)
ACMM-2 CUM ACJ,
ROUSE AVENUE COURT,
NEW DELHI-08.09.2020

IN THE COURT OF SH. ASHOK KUMAR, ACMM-2 CUM ACJ,
ROUSE AVENUE COURT COMPLEX, NEW DELHI

CBI Vs. Swaran Kumar Chopra
CC No. CBI- 53/2019

08.09.2020

The matters of the cause list are being taken up as per the current duty roster and as per the modalities circulated vide circular no.E-10927-11013/Power Gaz/RADC/2020 dated 30.08.2020.

Present: Ld. PP for CBI.
Sh. R. Chander Verma, Ld. Counsel for accused V. Srinivasan.

In view of the prevailing pandemic of COVID-19 as per directions of Hon'ble High Court and Ld. District Judge, the submissions are heard through Video Conferencing using CISCO-WEBEX App from my own residence using the common URL available on the Website in pursuance of the circular No. E-8051-8130/Comp/RADC/ND/2020 dated 03.08.2020.

At request, list on **21.09.2020 at 10.30 am** for final arguments through physical hearing.

Copy of this order be provided to the counsel for accused and Ld. PP for CBI as per the guideline framed by Ld. District Judge through electronic mode/email/WhatsApp if so requested and be also uploaded on the official Website of Delhi District Court. Ahlmad/Asstt. Ahlmad is also directed to take a print out of the ordersheet and tag the same in the judicial file.



(ASHOK KUMAR)
ACMM-2 CUM ACJ,
ROUSE AVENUE COURT,
NEW DELHI-08.09.2020

IN THE COURT OF SH. ASHOK KUMAR, ACMM-2 CUM ACJ,
ROUSE AVENUE COURT COMPLEX, NEW DELHI

CBI Vs. Mohd. Iftikar Mansuri

. RC-04/S/1994-SIU IX/EOU VII CBI, New Delhi.

U/s 419/420/468/471/511 IPC

P.S. CBI, EO, EO III, New Delhi

08.09.2020

Order on the application for cancellation of endorsement on the FDR
No. -5775372 and 5775377 issued by J&K Bank on behalf of
applicant/surety Abdul Hannan.

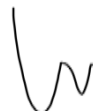
Present: Ld. PP for CBI.

In view of the prevailing pandemic of COVID-19 as per
directions of Hon'ble High Court the proceeding are conducted from home.

In the present application, I do not feel the necessity of hearing the
applicant since the application has to be allowed.

It is submitted that the case was decided on 24.08.2019 by the
predecessor of this court and hence, it is requested that the endorsement on the
abovementioned FDR(s) be cancelled. The contents of the application that the
concerned accused for whom the abovementioned surety furnished the surety
expired pending the trial and the case against him was disposed off as abated.
Hence, the application for discharge of surety stands allowed and the
endorsement on FDR(s) be treated as cancelled and the counsel/applicant is
also at liberty to seek a valid cancellation stamp from the court on any day of
physical hearing though this order itself amounts to cancellation of the
endorsement on the FDR furnished by surety. The said order is subject to
verification of submission by the Ahlmad of court record.

**Copy of this order be provided to the counsel for accused and
Ld. PP for CBI as per the guideline framed by Ld. District Judge through
electronic mode/email/WhatsApp if so requested and be also uploaded on
the official Website of Delhi District Court. Ahlmad/Asstt. Ahlmad is also
directed to take a print out of the ordersheet and tag the same in the
judicial file.**



(ASHOK KUMAR)
ACMM-2 CUM ACJ,
ROUSE AVENUE COURT,
NEW DELHI-08.09.2020

IN THE COURT OF SH. ASHOK KUMAR, ACMM-2 CUM ACJ,
ROUSE AVENUE COURT COMPLEX, NEW DELHI

Hem Singh Bharana Vs. CBI.
RC No. RC2192020E0009
U/s 409/420 IPC
PS CBI EO-I

08.09.2020

Order on the application to provide copy of FIR.

This is link court's matter because the Ld. CMM is home quarantine.

Present: Sh. Jai Hind Patel, Ld. APP for CBI.

In view of the prevailing pandemic of COVID-19 as per directions of Hon'ble High Court and Ld. District Judge, the submissions are heard through Video Conferencing using CISCO-WEBEX App from my own residence using the common URL available on the Website in pursuance of the circular No. E-8051-8130/Comp/RADC/ND/2020 dated 03.08.2020.

Ld. PP submits that he has no objection to providing copy of the same. Hence, there is no necessity for hearing the accused. Hence, the accused may either download the FIR from the Website of CBI or may seek a copy from the IO from his office or may request the IO to post the same at his address as per his choice.

Copy of this order be provided to the IO and applicant as per the guideline framed by Ld. District Judge through electronic mode/email/WhatsApp if so requested and be also uploaded on the official Website of Delhi District Court. Ahlmad/Asstt. Ahlmad is also directed to take a print out of the ordersheet and tag the same in the judicial file.



(ASHOK KUMAR)
(Link Judge of Ld. CMM)
ACMM-2 CUM ACJ,
ROUSE AVENUE COURT,
NEW DELHI-08.09.2020

IN THE COURT OF SH. ASHOK KUMAR, ACMM-2 CUM ACJ,
ROUSE AVENUE COURT COMPLEX, NEW DELHI

CBI Vs. Mohd. Iftikar Mansuri
CC. No. RC 2 (E) /96/EOW-1/DLICBI/ New Delhi
U/s 420/467/468/471/511 IPC
PS- CBI, EO, EO III, New Delhi

08.09.2020

Order on the application for cancellation of endorsement on the FDR(s)
No. – 5775363 and 5775364 as well as release of FDR(s)/cancellation of
endorsement on FDR 5775362 issued by J&K Bank on behalf of
applicant/surety Ruqayya Tabassum.

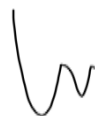
Present: Ld. PP for CBI.

In view of the prevailing pandemic of COVID-19 as per
directions of Hon'ble High Court the proceeding are conducted from home.

In the present application, I do not feel the necessity of hearing the
applicant since the application has to be allowed.

It is submitted that the case was decided on 24.08.2019 by the
predecessor of this court and hence, it is requested that the endorsement on the
abovementioned FDR(s) be cancelled or released as the case may be. The
contents of the application that the concerned accused for whom the
abovementioned surety furnished the surety expired pending the trial and the
case against him was disposed off as abated. Hence, the application stands
allowed and the endorsement on FDR(s) be treated as cancelled and the
counsel/applicant is also at liberty to seek a valid cancellation stamp from the
court on any day of physical hearing though this order itself amounts to
cancellation of the endorsement on the FDR furnished by surety. The FDR
deposited with court if any, be also released. The said order is subject to
verification of submission by the Ahlmad of court record.

**Copy of this order be provided to the counsel for accused and
Ld. PP for CBI as per the guideline framed by Ld. District Judge through
electronic mode/email/WhatsApp if so requested and be also uploaded on
the official Website of Delhi District Court. Ahlmad/Asstt. Ahlmad is also
directed to take a print out of the ordersheet and tag the same in the
judicial file.**



(ASHOK KUMAR)
ACMM-2 CUM ACJ,
ROUSE AVENUE COURT,
NEW DELHI-08.09.2020

IN THE COURT OF SH. ASHOK KUMAR, ACMM-2 CUM ACJ,
ROUSE AVENUE COURT COMPLEX, NEW DELHI

CBI Vs. Sanjay Kumar.

RC-DAI-2020-A-0029 dated 07.09.2019 of CBI ACB, New Delhi.

U/s 419, 420, 467, 468, 471 IPC

08.09.2020

Order on search warrants.

This is link court's matter because the Ld. CMM is home quarantine.

Present: Sh. Jai Hind Patel, Ld. APP for CBI.
IO DSP C.D. Ojha in person.

In view of the prevailing pandemic of COVID-19 as per directions of Hon'ble High Court and Ld. District Judge, the submissions are heard through Video Conferencing using CISCO-WEBEX App from my own residence using the common URL available on the Website in pursuance of the circular No. E-8051-8130/Comp/RADC/ND/2020 dated 03.08.2020.

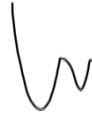
I have heard on the application requesting the court to issue search warrant for three premises mentioned in para 5 of the application which are as follows:

- (i) Residential Premises of Sh. Sanjay Kumar, S/o Late Om Prakash R/o B-124, Pushpanjali Enclave, Pitampura, Delhi.
- (ii) Residential Premises of Sh. Sanjay Kumar, S/o Late Om Prakash R/o Village & Post Singhu, Delhi - 110040.
- (iii) Office Chamber of Sh. Sanjay Kumar, Addl. DCP, East District, Patparganj.

The search warrant is sought to conduct investigation in the above said FIR registered on the allegations of using birth certificate of some other person by the name of Sanjay Kumar having date of birth of 01.12.1981 instead of the original date of birth of 08.07.1997 as per which he was not eligible to appear in UPSC. Hence, the application is allowed for the purpose of recovering incriminating documents/materials in the interest of investigation. **The three search warrants on the three places will be signed digitally and will be enforceable for the said purpose.**

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Copy of this order be provided to the IO as per the guideline framed by Ld. District Judge through electronic mode/email/WhatsApp if so requested and be also uploaded on the official Website of Delhi District Court. Ahlmad/Asstt. Ahlmad is also directed to take a print out of the ordersheet and tag the same in the judicial file.



(ASHOK KUMAR)
(Link Judge of Ld. CMM)
ACMM-2 CUM ACJ,
ROUSE AVENUE COURT,
NEW DELHI-08.09.2020